INDIAN INCOME TAX RETURN

ITR-7

For persons including companies required to furnish return under section 139(4A) or section 139(4B) or section 139(4C) or section 139(4D) (Please see Rule 12 of the Income-tax Rules, 1962) (Also see attached instructions)

2

Assessment Year

Part .	A-GEN GENERAL
1.	PERMANENT ACCOUNT NUMBER (PAN)
2.	NAME (As mentioned in deed of creation/ establishing/ incorporation/ formation)
3.	ADDRESS TITLE TO THE TOTAL PROPERTY OF THE T
J.	(Flat No./Door/House No., Premises,
	Road, Locality)
	Pin Telephone Fax, if any
4.	Date of formation (DD-MM-YYYY) 5. Status (Please see instructions)
6.	e-mail ID:
7.	Is there any change in Address?
8.	Number and Date of registration under section 12A/12AA and
9.	If claiming exemption under section 10:
	(i) Mention the clause(s) and sub-clause(s)
	(ii) Date of notification/ approval, if any
	(iii) Period of validity To To To
10.	Whether liable to tax at maximum marginal rate under section 164 Yes No
11.	Ward/ Circle/ Range
12.	Assessment Year 13. Residential Status (Please see instructions)
14.	If there is change in jurisdiction, state old Ward/ Circle/ Range
15.	Section under which this return is being filed (Please see instructions) Return of Income (Income (In
16.	Whether Original or Revised Return
	If revised, Receipt No. and date of filing original return. and
17.	Is this your first return? Yes No
For Offic	Use Only For Office Use Only
	Receipt No
	Seal and Signature of receiving official

	PART-B (a) Computation of total income										
18	8.	Income from house prop	perty [Sch(F-1/	A)]			000				
19	9.	(i) Profits and gains of t	ousiness or prof	ession [Sch(F	-1B)]		000				
		(ii) Profits and gains fro tax included in (i) a			ecuriti	es transaction	000				
20	0.	Capital gains									
		(a) Short-term (under s	ection 111A) [So	chF-1C(i)]			000				
		(b) Short-term (others)	[Sch F-1C(ii)]				000				
		(c) Long-term [Sch F-	000								
21	1.	Income from other source		000							
22	2.	Deemed income under	section 11 [F-4(iv)]			000				
23	3.	Total [(18)+(19)+(20)+(2	21)+(22)]				000				
24	4.	Less: Exempt income [S	SchF3(ix)]				000				
25	5.	Income chargeable und	er section 11(4)	[SchB(34)]			000				
26	6.	Total income [(23) - (24)+(25)]				000				
		In words									
			(b) S	tatement of tax	xes or	n total income					
27	7.	Net agricultural income	[Sch.F-9]			\cup	000				
28	8.	Tax on total income [Sc	h.G-6]				000				
29	9.	Surcharge, if applicable	[Sch.G-7]				000				
30	0.	Education, including sec	condary and hig	her education of	ess [S	Sch.G-9]	000				
31	1.	Tax + Surcharge + Educ	cation Cess [Scl	h.G-10]			000				
32	2.	Tax deducted/ Collected	d at source [Sch	.G-14B]			000				
33	3.	Advance tax paid [Sch.0	G-14A]				000				
34	4.	Self-assessment tax pai	d [Sch.G-14C]				000				
35	5.	Balance tax payable [(3	1) - (32) - (33)	- (34)]			000				
36	6.	Interest payable under s	section 234A/ 23	34B/ 234C [Sch	.G-11]		000				
37	7.	Tax and interest payable	e [Sch.G-16]				000				
38	8.	Refund due, if any [Sch	ı.G-17]				000				
			Number	of documents	s / stat	ements attached					
		Description	In figures	In words		Description	In figures	In words			
	а.	TDS Certificates			f.	Applications for exercising options under section 11(1)					
	b.	b. Audit report in Form No. g. Form 10DB / 10DC		Form 10DB / 10DC							
	C.	c. Audit report in Form No. 10BB h. Income / expenditure account and balance sheet									

	d.	Audit Report under section 44AB			i.	Others									
	e.	Form No. 10 for exercising options under section													
		11(2)													
				VERIFIC	CATIC	N									
	l, <u> </u>			holding nor		full name				-			_		
i															
	in c		use property, co the return) and							ate sne	eet (to	o be a	attache	ea	
1.	Ν			(in case of mo		-				Sheet	No.		000		
2.	(I R	Address of the property Flat No./Door/House No., Road, Locality/ Village, To State/ Union territory in tha	wn/ District,	Pin											
3.	S	state whether the above-n	mentioned prope		T										
		Self-occupied	or Let o	ut 🔽	or Ui	noccupied	k		(Pleas	e tick	(as a	applica	able)	ļ
4.	В	Built-up area (In square m	etre) Ar	ea of land appu	rtenar	nt (in squa	re metre	e)	An	nual le	ettable	e valu	ıe		
		000	0	00					00	0					
5.	А	annual lettable value / Act	ual rent receive	d or receivable	(which	never is hiç	gher)		00	0					
5.	L	ess: Deduction claimed u	under section 23	}											
	(8	a) Taxes actually paid to	local authority												
	(k	o) Unrealised rent													
	(0	c)													
7.	T	otal of 6 above							00	0					
3.	В	Balance {(5) – (7)]							00	0					
9.	L	ess: Deductions claimed	under section 2	4											
	(8	a) 30% of Annual value							00	0					
	(k	o) Interest on capital born	rowed						00	0					
10.	Т	otal of 9 above							00	0					
11.	В	Balance [(8) – (10)]							00	0					
12.	U	Inrealised rent received in	n the year unde	r section 25A ar	nd / or	25AA			00	0					
13.	(8	a) Amount of arrears of r	ent received in	the year under :	section	า 25B			000	00					\Box

14. 15. 16.	(b) Less: Deduction admissible under section 25B (30% of arrear rent received) Income chargeable under section 25B [13(a) – 13(b)] Balance [(11)+(12)+(14)] Total of 15 (in case of more than one property, give total of all sheets)	000 000		
17.	Income chargeable under the head "Income from house property" (16)	000		
17.	SCHEDULE B: Profits and gains of business or profession (I) General		1 1 1 1	
1.	Nature of business or profession: Manufacturing 000 Trading	000		
	Manufacturing-cum-trading 000 Service 000 Profession [000 Oth	ers 000)
2.	Number of branches Attach list with full address(es)			
3.	Method of accounting 000 Mercantile Cash			
4.	Is there any change in method of accounting?	Yes	No	
5.	If yes, state the change			
6.	Method of valuation of stock			
7.	Is there any change in stock valuation method?	Yes	No	
8.	If yes, state the change:			
9.	Are you liable to maintain accounts as per section 44AA?	Yes	No	
10.	Are you liable to tax audit under section 44AB(a)/ (b)?	Yes	No	
11.	Are you liable to tax audit under section 44AB(c) read with section 44AD/ 44AE?	Yes	No	
12.	If answer to 'Item 10 or 11' is yes, have you got the accounts audited before the specified date?	Yes	No	
13.	If yes, whether audit report is furnished?	Yes	No	
	If yes, give Receipt No and date of filing the same (also attach a copy)	-	-	
sh	(II) Computation of income from business or profession other than specu (In case you have more than one business or profession and maintain separate books o eet(s) giving computation for each such business or profession and show the aggregate	f account, attac	h separate	
14.	Net profit or loss as per consolidated profit and loss account	000		
15.	Add: Adjustment on account of change in method of accounting and / or valuation of stock	000		
	For assessees having income covered under section 44AD / 44AE ÷-			
16.	(i) Add / Deduct – profit / loss of business(es) included in item 14 under section indicated below, if answer to any of item 9, 11, 12 or 13 above is 'No.			

	(a) for section 44AD			000						
	(b) for section 44AE			000						
	. ,									
	Total			000						
	(ii) In case you were engaged in the bus	siness mentioned in section	44AD:							
	(a) Gross receipts			000						
	(b) Net profit @ 8% of gross receipt			000						
	(c) Add: Higher of the amounts mention	and in (i)(a) and (ii)(h) ahove		000						
	•	,,,,								
	(iii) In case you owned not more than te engaged in the business of plying, hi mentioned in section 44AE:	iges as								
		Number of Vehicles /	Number of months	Deemed profit under						
		carriages	during which owned	section 44AE						
	(a) heavy goods vehicle (b) other goods carriages									
	(b) other goods carriages		Tot	al						
	/		110							
	(c) Add: Higher of the amount me determined above as deemed		ne amount	000						
	dotominod above as doomed	pront under section 1772								
17.	Deduct – Amount of exempt income incl	luded in item 14, being:								
	(i) Share of income from firm(s) exempt	under section 10(2A)		000						
	(ii) Share of income from AOP / BOI			000						
	(iii) Any other income exempt from tax (specify the section)		000						
18.	Is section 10A / 10B/ 10C applicable?	specify the section,		Yes No						
10.	• •	adaration proparitied								
	If yes, have you opted out by filing de under section 10A(8) / 10B(8) / 10C(6)		Yes No L						
	If no, furnish the following information									
Se	ection	Year		nt claimed deductible / not						
			inc	cludible in total income						
	Deduct: Amount as per item 18 above			000						
19.	Add: Incomes specified in section 28(ii)	to 28(vi) not included in item	n 14	000						
20.	Add: Deemed income not included in ite	• •								
	(i) Section		i							
	(ii) Section		<u> </u>							
	(iii) Section		İ							
	(iv) Section	Amoun	İ							
	Total			000						

21.	Deduct: Allowance ι	under section 35A,	35AB, 35ABB, etc.			
S	ection	Year No.	Installment	Amount debited in ac	counts	Amount allowable
	Total				000	
22.	Add: Adjustment on	account of profit ir	ncludible under section 44	B, 44BB and 44BBA	000	
23.	Add / deduct: Adjust	ments in accordar	nce with sections 28 to 44	DA, if any, necessary		
	Under	section	,	Amount		
	Total			•	000	
24.	Add / deduct: Adju account, and allowa		nt of current depreciation	n debited in books of	000	
25.	Add / deduct: Adjus 35(1)(iv)	stment on account	of scientific research ex	penses under section	000	
26.	26. (i) Profits and gains of business or profession other than speculation business					
	(ii) Profits and gain included in (i) above		ctions chargeable to sec	urities transaction tax	000	
		(III) Comp	utation of income from	speculation business		
27.	Speculation profit / I	OSS			000	
28.	Add / deduct: Net st	atutory adjustment	S		000	
29.	Profits and gains fro	m speculation bus	iness		000	
30.	Deduct: Brought for	ward speculation lo	oss, if any		000	
31.	Net profits and gain:	s from speculation	business		000	
32.	Income chargeable	under the head pro	ofits and gains [26(i) + 31]		599	
	[Negative figure in it	em 31 not to be co	onsidered]			
		(IV) Computation	on of income chargeable	e to tax under section	11(4)	
33.	Income as shown in	the accounts of bu	usiness undertaking [refe	section 11(4)]	000	
34.	Income chargeable	to tax under sectio	n 11(4)(32) – (33)		000	
			SCHEDULE C: Capit			
	Separate sheets may		ched to the return in case ate figure may be shown		term / lor	ng-term asset. The
		A. Short-term As	set	B. Long	-term Ass	set
1.	Number of sheets	000	(in case of more than	one asset only)	000]
2.	Particulars of asset	transferred	000		000	

3.	Date of acquisition (DD-MM-YYYY)	000	0000
4.	Date of Transfer (DD-MM-YYYY)	000	0000
5.	Mode of transfer	000	000
6.	Full value consideration accrued or received	000	000
7.	Deductions under section 48		
	(i) cost of acquisition	000	000
	(ii) cost of improvement	000	000
	(iii) expenditure on transfer	0000	000
8.	Total of 7 above	000	000
9.	Balance [(6) – (8)]	000	000
10.	Exemption under section 11(1A)	000	000
11.	Balance [(9) – (10)] [Please specify short-term under section 111A / others]	000	000
12.	Total of 11 (in case of more than one short / long term asset, give total of all sheets)	000	000
13.	Deemed short-term capital gain on de	preciable assets (section 50)	000
14.	Income chargeable under the head "Cap	ital gains"	
Δ	a. Short term [(12)+(13)]	B. Long term (12)	000
	C. Short-term under section 000 11A included in 14A	D. Short-term (others) (14A – 14C)	000
	SCHE	DULE D. Income from other sources	
1.	Income other than from owning race hors	se(s):-	
	(a) Dividends		000
	(b) Interest		
	(c) Rental income from machinery, p	lants, buildings, etc.	000
	(d) Voluntary contributions / donation	s including donations for the corpus	
	(e) Others		000
2.	Total of 1 above		000
3.	Deductions under section 57:-		
	(a) Depreciation(b)(c)		
4.	Total of 3 above		000
5.	Balance [(2) – (4)]		000
	11 / 1/1		

6.	(a)	(a) Income from owning and maintaining race horses										
	(b)	Expenses / Deductions ur	nder section 57			000						
7.	Bala	ance income from owning	and maintainir	ng race horse(s) [6(a) – 6 (b)]	000						
8.	Wir	nnings from lotteries, cross (BB)				000						
9.		ome chargeable under the er sources" [(5) + (7) + (8)		from		000						
	[Ne	gative figure, if any, in ite	m 7 shall not be	e considered here]								
	SCHEDULE E: Statement of set off of current year's losses under section 71 Fill in this schedule only if there is loss from any of the following sources for set-off against income from any other source; else, write N.A.											
1.	Am	ount of loss arising from h	ouse property	[see item A-17]		0000						
2.	Am	ount of loss from busines:	s (excluding sp	eculation loss) [see	item B-26]	0000						
3.		ount of loss from other so				-5] 0000						
	S.No.	Head/ Source of income	Income of previous year	House property loss of the previous year set off‡	Business loss (other than speculation loss) of the previous year set off‡	Other sources loss (other than loss from owning race horses) of the previous year set off‡	Current year's income remaining after set off					
			(i)	(ii)	(iii)	(iv)	(v)					
	1.	Loss to be adjusted House Property			<u> </u>							
	2.	Business (including speculation profit)		XO.								
	3.	Short-term capital gain		•								
	<u>4.</u> 5.	Long-term capital gain Other sources (including profit from owning race horses but excluding winnings from lottery)										
		umn (i), write only the position of in rows (1) to (5)	ve incomes from	the heads/ sources of	of income	0000						
		olumns (ii), (iii) and (iv) write	the appropriate	amount of loss again	st the head / source	e of income with which	n it is set-off.					
			SCHEDU	JLE F. Statement o	of Total Income							
1.	Α. Ι	ncome from house proper	ty [Sch. A-17 o	or E.1.(v)]		000						
	В. А	As per books of account - E.2.(v)]	•		profession [Sch.	B-33 000						
		Capital gains										
		Short-term under section	111A [Sch. C.1	4C]		000						

	(ii) Short-term (other	ers) [Sch. C.14D]			000		Ī				
	(iii) Long-term [Sch	n. C.14B]			000						
	D. Income from oth	er sources [Sch. D.9 or E	E.5.(v)]		000						
	Total [(A) to (D)], i.e	., Gross income			000						
	Deduct:										
	(i) Amount applied year	to charitable or religiou	s purposes in India dur	ing the previous	000						
		to have been applied to year – clause (2) of the			0000						
	religious purposes	lated or set apart / finally to the extent it does no n trust wholly or in part or	t exceed 15 per cent of	income derived	000		<u>T</u>				
	(iv) Amount eligible	for exemption under sec	tion 11(1)(c)	×	000						
	(v) Amount eligible t	or exemption under sect	ion 11(1)(d)		000		Ī				
	` '	tion to the amount refer urposes if all the condition	` '		000		<u></u>				
	(vii) Income claimed	l exempt under section 1	O(), specify clause / si	ub-clause							
	()								
	()	V.	000		\top				
	(viii) Income claime schedule LA)	d/ exempt under section	13A in case of a politic	cal party (also fill	000						
	(ix) Total [(i) to (viii)]				000						
	Add:		X'O								
	(i) Income chargeab	le under section 11(1B)			000						
	(ii) Income chargeal	ole under section 11(3)	♦		000						
	(iii) Income in respe of provisions of sect	ct of which exemption ur ion 13	nder section 11 is not ava	ailable by reason	n [000]						
	(iv) Income chargea	ble under section 12(2)			000						
	(v) Total [(i)+(ii)+(iii)	+(iv)]			000						
	Add: Income from p section 11(4) [Sch.E	rofits and gains of busine 3.34]	ess or profession charge	able to tax under	000						
	Gross total income	[(2)–(3)+(4)+(5)]			000		\Box				
•	Deduction under Ch				000		Ī				
	Total income [(6) -(7	· 7)]		000		Ī					
		ome for rate purpose			000		Ī				
0.	ŭ	tems 8 above chargeable	e at special rates / maxir	num marginal rates	<u> </u>						
	Nature of income	Section under which chargeable	Amount of income	Rate of Tax		Amount of Tax					
			, and an income	Nute of Tuk		, another to					

11.	Total income chargeable at normal Rates	000						
12.	Total income chargeable at special Rates	000						
13.	Anonymous donations to be taxed under section 115BBC @ 30%	000						
14.	Total income chargeable at maximum marginal rates	000						
	SCHEDULE G. Statement of taxes on total income							
1.	Tax on total income							
	(a) At special rates	000						
	(b) At normal rates	000						
	(c) At maximum marginal rate	000						
	(d) Under section 115BBC	000						
2.	Tax on total income [1(a)+1(b)+1(c)+1(d)]	000						
3.	Tax payable under section 115JB [Sch.J-6]	000						
4.	Higher of 2 and 3	000						
5.	Credit under section 115JAA of tax paid in earlier years [Sch.JA-4]	000						
6.	Tax payable after credit under section 115JAA [(4)-(5)]	000						
7.	Surcharge [on (6) above]	000						
8.	Tax + Surcharge [(6)+(7)]	000						
9.	Education, including secondary and higher education cess [on (8) above]	000						
10.	Tax + surcharge + Education cess [(8) + (9)]	000						
11.	Add interest for:							
	(a) Late filing of return under section 234A	000						
	(b) Default in payment of advance tax under section 234B	000						
	(c) Deferment of advance tax under section 234C	000						
12.	Total of items 11 above	000						
13.	Total tax and interest payable [(10) + (12)]	000						
14.	Prepaid taxes							
	A. Advance tax							
	Name of the Bank BSR Code of Bank Date of deposit Serial No. of	of Amount (Rs.)						
<u> </u>	Branch Branch (7 Digit) (DDMMYY) challan							
D	rate of Upto 15/9 16/9 to 15/12 16/12 to 15/03 16/03 to 31							
	000	000						

in	stallment	000			000				00												
ΙA	mount																				
	B. Tax deducte	d / collected a	t source:	[Attac	ch cert	ifica	ite(s)]	•													
	(a)																				
	(b)																				
	(c)																				
	Total of [(a) to (c)]										000	000								
	C. Tax on self-assessment																				
	Name of the Ba		SR Code o					of de							Amount (Rs.)						
	Branch		Branch (7	Digit)		(D	DMM'	Y Y) 		challaı	1 									
													1								
	Total self-asses	sment tax pai	d									000			\mathbf{L}						
	D. Other prepai	d taxes, if any	(Please :	speci	fy and	atta	ach pr	oof)				000									
15.	Total [14(A) + 1	4(B) + 14(C)	+ 14(D)]									000									
16.	Tax and interes	t payable [(13) – (15)]									000									
17.	Refund due, if a	ny [(15) – (13	3)]									000			I						
		-	,	SCHI	EDULE	Е Н.	Gen	eral Ir	nform	ation		·									
1.	In case of chan	ge in address,	, please fu	urnish	n new a	addı	ress ((tick):													
	A. Residence		or B.	Office	е [
	Flat / Door / Blo	ck No.																			
					ŢŢ																
	Name of Premis	ses / Building	/ Village	4																	
	Road / Street /	Lane / Post O	ffice		\																
				_																	
	Area / Locality /	Taluka / Sub-	-Division	1				ı	-												
			<u> </u>																		
	Town / City / Di	strict	, , ,	1				ı	-												
	State / Union te	rritory																			
	Pin																				
2.	Particulars of B	ank Account (Mandator	y in F	Refund	cas	ses)														
	Name of the	MICR Cod	le (9 digit)				of Ba	nk			Account	Accou	nt Nu	mbe	r		CS				
-	Bank		 			Brai	nch		(Sa	avings	/ Current)				+	<u>(Y</u>	′/N)				
 3.	Income claimed	ı <u>ı </u>	1 1 1	<u> </u>					1			<u> </u>									
		of income				\mc	ount (i	in Rs)				Reas	ons fo	or cla	aim						
											·										

-										
4.	• .	ub-clause (iiiad) or (iiiae) or (vi) or (via) of state the amount of aggregate annual receipts								
5.	. State the nature of charitable or religious or educational or philanthropic objects/ activities									
6.	Are you assessed to wealth-tage (If yes, the wealth tax return shou		Yes No							
	SCHEDULE I. Details of amounts accumulated / set apart within the meaning of section 11(2) in the last eleven years, viz., previous years relevant to the current assessment year and the ten preceding assessment years									
	Year of Amount accumulation accumulated	Whether invested in accordance with the provisions of section 11(5) Purpose of accumulation during the year								
		SCHEDULE J. Book Profits under section 115.	JB							
1.	Net profit as shown in the p section 115JB(2)	rofit and loss account for the relevant previous ye	ear – 000							
2.	Adjustments (if any) – vide the	e first and second proviso to section 115JB(2)	000							
3.	Adjustments – vide Explanation	on to section 115JB(2)	000							
Г	Nature of item	Add	Deduct							
4.	Total adjustments [(2) + (3)]	Y	000							
5.	Balance book profit [(1) + (4)]		[000]							
6.	15% of the book profit		000							
		SCHEDULE – JA: Tax credit under section 115J	JAA							
SI.No		Assessment Year 2010-11	Assessment Year 2011-12							
(i) 1	(ii) Tax under section 115JB	(iii)	(iv)							
1.	Lax aliael section 1107R	0000	0000							
2.	Tax under other provisions	of [0000]	0000							

	th	ne Act							
3.	Ex	ccess tax under 115JB		0000			0000		
					more than 2(iii) + <mark>broug</mark> 007-08, 2008-09 and 20		[1(iv) – 2(iv))] if 1(iv) is more than 2(iv)	
4.	E	Excess tax under other provisions of the Act						2(iv) is more than 1(iv)	
5.	Tax credit under section 115JAA.[Lower of 3(v) a			and 4(iv)]			0000		
		SCHEDULE K. Statement showing the investment of all funds of the Trust or Institution as on the last day of the previous year							
Part A – Details of investment/ deposits made under section 11(5) (ma sufficient)						be given in a separate sheet if space is not			
Part B –Investments held at any time during the previous year(s) [ir 13(3) have a substantial interest]					ous year(s) [in conc	concern in which persons referred to in section			
	SI.					Income from the		the amount in col. 4	
	No.	concern	concern is a company, No. and class of shares			investment	capital of	exceeds 5 per cent of the capital of the concern during the previous year – say Yes / No	
	1	2	3		4	5	Provided	6	
			_1	X	9,				
			Total		()				
۲	'art C	 Other investments as on the 		ne pre	vious year(s)				
		SI.No. Name and address of the concern 1 2		Where the concern is a company, class of shares held				nominal value of vestment	
-	1							4	
	ı								
	ı	*							
	i								
	SC	HEDULE L. Statement of pa	rticulars roo	ıardin	a the Author(s) / F	oundar(s) / Tri	istoo(s) / Mai	nager(s) etc. of	
	30	TIEDOLL L. Statement of pa	rticulai 3 reg		rust or Institution	ounder(3) i iii	astee(s) / ividi	riager(3), etc., or	
1.		Name(s) of author(s) / founder	er(s) / and ad	dress((es), if alive				

2.	Date on which the trust was created or institution established or company incorporated
3.	Name(s) of the person(s) who was / were trustee(s) / manager(s) during the previous year(s)
4.	Name(s) of the person(s) who has / have made substantial contribution to the trust / institution in terms of section 13(3)(b)
5.	Name(s) of relative(s) of author(s), founder(s), trustee(s), manager(s), and substantial contributor(s) and where any such author, founder, trustee, manager or substantial contributor is a Hindu undivided family, also the names of the members of the family and their relatives
	SCHEDULE LA (In case of a Political Party)
1.	Whether books of account were maintained?
2.	Whether record of each voluntary contribution in excess of twenty thousand rupees (including name and address of the person who has made such contribution) were maintained
3.	Whether the accounts have been audited, if yes date of audit Yes No I I I I I I I I I I I I I I I I I I
4.	Whether the report under sub-section (3) of section 29C of the Representation of the People Act, 1951 for the financial year has been submitted No People Act, 1951 for the financial year has been submitted